(Nationalisation) Laws (Amendment and Validation) Bill, 2014, as passed by Lok Sabha at its sitting held on the 1st December, 2014."

Sir, I lay a copy of the Bill on the Table.

...(Interruptions)...

# STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

DR. KARAN SINGH (NCT of Delhi): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Further Action taken by the Government on the observations/recommendations contained in the Twenty-fourth Report (Fifteenth Lok Sabha) on the action taken by the Government on the observations/recommendations contained in the Nineteenth Report on 'Demands for Grants (2013-14)' of the Ministry of Overseas Indian Affairs.

...(Interruptions)...

# MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): Sir, I move the following Motion:—

"That in pursuance of the provision in paragraph - XVIII of the Government of India (Archaeological Survey of India) Resolution No. F.9/1/2013-EE (CABA), dated the 17th February, 2014, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Central Advisory Board of Archaeology (CABA)."

The question was put and the motion was adopted.

#### RE. ALLEGED INDECENT REMARKS BY MINISTER

MR. DEPUTY CHAIRMAN: Now, matters to be raised with permission ... (*Interruptions*)... Zero Hour ... (*Interruptions*)... Shri Digvijaya Singh ... (*Interruptions*)... Dr. T.N. Seema ... (*Interruptions*)...

DR. T.N. SEEMA (Kerala): Sir, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You please raise the matter ... (Interruptions)...

DR. T.N. SEEMA: Sir, how can I raise it? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: What is the matter? ...(Interruptions)...

Mr. Chaturvedi, what is the matter? Let me hear as to what is the issue. ... (Interruptions)...

श्री सत्यव्रत चतुर्वेदी (मध्य प्रदेश): इस सरकार के \* का परिणाम है ...(व्यवधान)... श्रीमान्, जिस बात का इस सरकार ने देश की जनता से वादा किया ...(व्यवधान)... यह सरकार उसके ठीक उलटा चल रही है ...(व्यवधान)... इस सरकार के मंत्रीगण जिस तरह की भाषा का इस्तेमाल कर रहे हैं ...(व्यवधान)... वह \* है ...(व्यवधान)... इस भाषा का इस्तेमाल करने वाले मंत्री इस सरकार में बने हुए हैं, जो लोगों को \* कहने दे रहे हैं ...(व्यवधान)... इससे ज्यादा \* बात और क्या हो सकती है? ...(व्यवधान)... सरकार के संस्कार बताते हैं कि इसमें किस तरह के संस्कार के लोग हैं ...(व्यवधान)...

श्री अश्विनी कुमार (पंजाब) : माफ़ी भी नहीं मांग रहे हैं ...(व्यवधान)... ये माफ़ी मांगें ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have not understood what you are saying ...(Interruptions)... All of you are speaking. ...(Interruptions)...

SHRI ANAND SHARMA (Rajasthan): These Ministers have to be dismissed. ...(Interruptions)... These Ministers must be dismissed. ...(Interruptions)... The House will not run until and unless the Government will dismiss ...(Interruptions)... The Prime Minister must come to the House. ...(Interruptions)... Where is the Prime Minister? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have not understood. ...(Interruptions)...

श्री सत्यव्रत चतुर्वेदी : ये संस्कार बताते हैं कि यह सरकार इस हद तक गिर जाएगी, जिसकी कल्पना भी नहीं की जा सकती है...(व्यवधान)...

श्री अश्विनी कुमार : इतनी \* बात है ...(व्यवधान)... पूरी सभा को ...(व्यवधान)... करने वाली बात है ...(व्यवधान)...

श्री आनन्द शर्मा : ये \* देते हैं ...(व्यवधान)... आप पी.एम. को बुलाइए ...(व्यवधान)...

श्री अश्विनी कुमार : यह हमारे देश की परंपरा को आहत करने वाली सरकार है ...(व्यवधान)...

<sup>\*</sup> Expunged as ordered by the Chair.

श्री आनन्द शर्मा : आप उनको बुलाइए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: If all of you stand up and shout, what can I do? I cannot understand anything. ...(Interruptions)... I am not able to understand anything. ...(Interruptions)... What is your problem? ...(Interruptions)...

SHRI ANAND SHARMA: The Prime Minister should come to the House. He must come and apologise. ...(Interruptions)... How can a Minister be allowed to\*? ...(Interruptions)... The Prime Minister must come and he must recommend the dismissal of his Minister. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, take your seat. ...(Interruptions)... Mr. Ashwani Kumar, please take your seat. ...(Interruptions)... Please resume your seat. ...(Interruptions)... Mr. Ashwani Kumar, please go to your seat. ...(Interruptions)... Mr. Mistry, take your seat. ...(Interruptions)... This is indiscipline. Please take your seat. ...(Interruptions)... Let me understand. I have not understood anything. All of you are shouting. ...(Interruptions)... If one of you can stand up and say something, I can understand. This is not the way. I have not understood anything. ...(Interruptions)... What is your problem?

Yes, Mr. Anand Sharma, what is your problem? ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengal): Sir, we also want to speak. ... (Interruptions)...

PROF. RAM GOPAL YADAV (Uttar Pradesh): The Prime Minister should apologise to the country. ...(*Interruptions*)...

SHRI ASHWANI KUMAR: Sir, I have given a notice. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I do not know as to what is the problem. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, I will tell you. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: They are all shouting. They are not telling it. What can I do?

SHRI ASHWANI KUMAR: Sir, you are not listening ...(Interruptions)... I have given a notice. ...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: How can I listen to so many people? I can listen to only one or two people. ...(*Interruptions*)... I am also a human being. I have only two ears. I don't have so many ears. ...(*Interruptions*)...

SHRI ASHWANI KUMAR: Please listen to us. ...(Interruptions)... This is a matter of great importance. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Only Ravana had ten heads and twenty ears, not me. ...(Interruptions)...

श्री अली अनवर अंसारी (बिहार) : उपसभापति जी, यह बहुत गंभीर मामला है ...(व्यवधान)...

SHRI ASHWANI KUMAR: Sir, people of this country have a right to know. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: First let me listen to him; then I will allow you. Mr. Ashwani Kumar, I have called Mr. Anand Sharma. ...(Interruptions)...

SHRI ASHWANI KUMAR: Sir, you can call Mr. Anand Sharma. It is fine, but I have given a notice. I also have the right to speak. ...(*Interruptions*)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): नोटिस का नम्बर पन्द्रहवां है। ...(व्यवधान)...

श्री अली अनवर अंसारी: यह बहुत गम्भीर मामला है। ...(व्यवधान)...

श्री आनन्द शर्मा: माननीय उपसभापित महोदय, सरकार से, सरकार के मंत्रियों से यह अपेक्षा की जाती है कि वे सभ्य भाषा का प्रयोग करेंगे और उनका व्यवहार हमारी राजनीति में, प्रजातंत्र में मर्यादापूर्ण होगा। कई बार मौजूदा सरकार के मंत्रियों ने अश्लील भाषा, अभद्र भाषा का प्रयोग किया है। ...(व्यवधान)... कल इनके दो मंत्रियों ने अभद्र भाषा का प्रयोग किया है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Where did they use this language? ...(Interruptions)... Did they use such language in the House?

श्री आनन्द शर्मा : ऐसे मंत्रियों को बर्खास्त किया जाना चाहिए। ...(व्यवधान)... ऐसे मंत्री सरकार में रहने योग्य नहीं हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no. Did they use this indecent language in the House? ...(Interruptions)...

श्री आनन्द शर्मा: देश के प्रधानमंत्री ...(व्यवधान)... देश के प्रधानमंत्री संसद का \* करते हैं, कभी संसद में नहीं आते। ...(व्यवधान)... दिल्ली से बाहर, देश से बाहर! ...(व्यवधान)... संसद चल रही होती है। कहां है प्रधानमंत्री, हम यह जानना चाहते हैं? ...(व्यवधान)...

<sup>\*</sup> Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, did they use this indecent language in the House? ... (Interruptions)...

श्री आनन्द शर्मा : हम जवाब चाहते हैं। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, अभद्र भाषा का प्रयोग किया गया है और \* दी गई है। ...(व्यवधान)... उसे बर्दाश्त नहीं किया जाएगा। ...(व्यवधान)...

SHRI SITARAM YECHURY: Sir, let me say a few words.

MR. DEPUTY CHAIRMAN: Yes, what do you wish to say? ... (Interruptions)... Has the Minister used indecent language in this House? ... (Interruptions)... Then, I will take note of that. ... (Interruptions)...

SHRI SITARAM YECHURY: Sir, what I am saying is, you are right, if anybody uses indecent language in the House, you can take it up. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will take it up. ... (Interruptions)...

SHRI SITARAM YECHURY: But if the Ministers of the Union Government speak indecent language outside the House, then ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Then, you have to see to it. It is your job. It's not my job. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, my point is, forget bringing black money, bring our Prime Minister from abroad. ...(Interruptions)... Sir, please bring him here. ...(Interruptions)... We want to ask him as to how are these Ministers now Members of his Cabinet ... (Interruptions)...

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Mr. Deputy Chairman, Sir, this should be expunged. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: How can I take it up? ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, the point is that what the Ministers have said is very serious. ...(Interruptions)... They have said कि राजनीति में रामजादे रहेंगे या \* रहेंगे। **...(व्यवधान**)...

MR. DEPUTY CHAIRMAN: I got your point.

SHRI SITARAM YECHURY: It is a very serious allegation and it is something which cannot be accepted. ... (Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: I got it. ... (Interruptions)...

श्री अश्विनी कुमार : उपसभापति जी, ...(व्यवधान)... मैं एक बात कहना चाहता हूं। ...(व्यवधान)...

श्री नरेश अग्रवाल : सर, समाजवादी पार्टी को भी सुनिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Zero Hour is going to be the casualty; I can tell you that. ... (Interruptions)...

प्रो. राम गोपाल यादव: श्रीमन्, यह बड़ा महत्वपूर्ण मामला है। एक मंत्री देश की जनता के बड़े हिस्से के लिए असंसदीय और अभद्र भाषा का प्रयोग करे, इसकी कोई कल्पना नहीं कर सकता। मुझे ऐसा लगता है ...(व्यवधान)... एक मिनट ...(व्यवधान)... कि अदम गोंडवी साहब ने इसीलिए कहा था कि यह गरीबी से हमारी फैसलापूर्ण जंग थी, बीच में कहां से मस्जिद और मन्दिर आ गए, जिनके माथे पर खिंची थी जेल की लंबी फसील, राम नामी ओढ़ कर संसद के अन्दर आ गए। ...(व्यवधान)... जिन्हें जेल में जाना चाहिए था, वे संसद में आ गए और वे इस तरह के बयान देते हैं। इन्हें इस्तीफा देना चाहिए और प्राइम मिनिस्टर या किसी सीनियर मिनिस्टर को चाहिए कि वे देश की जनता से माफी मांगें। ...(व्यवधान)... देश की जनता से माफी मांगें।

SHRI DEREK O'BRIEN (West Bengal): Sir, we want one minute. ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, censure him. ...(Interruptions)...

श्री सीताराम येचुरी: इसलिए काला धन की बात छोड़िए, प्रधानमंत्री को विदेश से लाइए और इसका जवाब दीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. Now, Mr. Ashwani Kumar. ...(Interruptions)... He has given notice. ...(Interruptions)...

श्री अश्विनी कुमार: सर, मैंने नोटिस दिया है, मेरा अधिकार है अपनी बात कहने का। ...(व्यवधान)... आज आपने 72 फीसदी लोगों को \* कह कर पुकारा है। क्या ऐसी अश्लील भाषा देश के पार्लियामेंट के इतिहास में पहले कभी इस्तेमाल की गई थी? हम कब तक बर्दाश्त करेंगे? कब तक देश आहत होगा? ...(व्यवधान)... हम यह बर्दाश्त नहीं करेंगे? ...(व्यवधान)...

SHRI DEREK O'BRIEN: Just one minute, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let me react to this. ... (Interruptions)...

श्री अश्विनी कुमार : मंत्री इस्तीफा दें। ...(व्यवधान)... जवाब दें मंत्री। ...(व्यवधान)...

<sup>\*</sup> Expuged as ordered by the Chair.

SHRI DEREK O'BRIEN: Only two sentences, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Zero Hour is going to be the casualty today. ...(Interruptions)... Let me react to him. ...(Interruptions)...

श्री अश्विनी कुमार : आपका ...(व्यवधान)... से बाहर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay, now you sit down. ...(Interruptions)...

श्री अश्विनी कुमार: यह राजनीति का सवाल नहीं है, यह देश के लोगों के सम्मान और मर्यादा का सवाल है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Ashwani Kumar, please take your seat. I am on my legs. ...(Interruptions)...

श्री अश्विनी कुमार : आप हमें रोकिए मत। ...(व्यवधान)... आप हमें रोकिए मत, क्योंकि आज इंकलाब आने वाला है। ...(व्यवधान)... देश के लोग आहत हैं, पीड़ित हैं। ...(व्यवधान)... आप हमारी बात कह लेने दीजिए। देश के बाहर यह बात जानी चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You are not obeying me. What can I do? ...(Interruptions)...

श्री अश्विनी कुमार : मैंने अपनी बात को कभी ऐसा नहीं कहा। ...(व्यवधान)... मैं यह कह रहा हूं कि हम \* खाने के लिए राजनीति में नहीं आए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Let me say what I have to say. ...(*Interruptions*)... Mr. Ashwani Kumar, please. Nothing is going on record.

### श्री अश्विनी कुमार : \*\*

MR. DEPUTY CHAIRMAN: Mr. Ashwani Kumar ... (Interruptions)... Nothing will go on record. ... (Interruptions)... That is enough. ... (Interruptions)...

## श्री अश्विनी कुमार : \*

MR. DEPUTY CHAIRMAN: It is not going on record. ...(Interruptions)... You should know the rules. ...(Interruptions)... Hon. Members, I agree that the Ministers of Government of India, or for that matter, Ministers of States, should use only decent language. I agree to that. But a Minister has said something indecent or otherwise outside the House; the Chair can take cognizance only if it is uttered in this House. ...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

<sup>\*\*</sup>Not recorded.

SHRI ASHWANI KUMAR: Absolutely wrong. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You don't allow me to complete. ...(Interruptions)... You don't allow me to complete. ...(Interruptions)... Let me complete. ...(Interruptions)... You know the rules. ...(Interruptions)... I have not completed. ...(Interruptions)... पहले मुझे अपनी बात पूरी करने दीजिए। ...(व्यवधान)... पहले मुझे पूरी बात बोल लेने दीजिए। ...(व्यवधान)...

एक माननीय सदस्य : प्रधानमंत्री माफी मांगें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please allow me to complete. ...(*Interruptions*)... The point is, I am only saying the position or the rules. When you raise a matter like this, the Chair can take cognizance only if it is uttered in the House. But there are provisions in the rules by which you can take up such issues. You do that. I have no problem. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, one point. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Now, the matter is over. ...(Interruptions)... That's all. ...(Interruptions)... You go by the rules and do whatever you want. ...(Interruptions)... Now, Zero Hour, Dr. T.N. Seema. ...(Interruptions)...

SHRI BHUBANESWAR KALITA (Assam): Sir, he cannot be a different person outside and a different person inside the House. ...(Interruptions)...

श्री सत्यव्रत चतुर्वेदी: उपसभापति जी ...(व्यवधान)... उपसभापति जी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have called the Zero Hour. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, please allow me. I will tell you what the issue is. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, the point is ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You give notice. ... (Interruptions)...

SHRI SITARAM YECHURY: We will give the notice. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You give notice. ... (Interruptions)...

SHRI SITARAM YECHURY: We will give the notice, but you listen to all of us. ...(Interruptions)... Sir, you listen to everybody. ...(Interruptions)...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): सर, इस विषय पर मायावती जी कुछ कहना चाहती हैं। ...(व्यवधान)...

श्री उपसभापति : बहन जी, ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, I have one sentence to say. ...(Interruptions)... The issue is not where the statement was made. The issue, and my request to you on this issue, is to please grant a visa to the Prime Minister of India to come to Rajya Sabha. That is the issue. ...(Interruptions)... You have to grant him a visa, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: There are rules. ... (Interruptions)...

SHRI DEREK O'BRIEN: Grant him a visa. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: There are rules. ... (Interruptions)...

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, what is this? ...(Interruptions)...

श्री सतीश चन्द्र मिश्रा: सर, इस विषय पर हम लोग कुछ कहना चाहते हैं। ...(व्यवधान)...

श्री उपसभापति : बहन जी, ...(व्यवधान)... क्या इसी विषय पर बोलना चाहती हैं? ...(व्यवधान)... मैं क्या करूं, नोटिस देना पड़ेगा। ...(व्यवधान)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): यह जीरो ऑवर है और जीरो ऑवर में लोगों ने जितने भी मुद्दे और जितने भी विषय रखे हैं, पहली बात यह है कि कृपया पहले उनको आप स्पष्ट करें, चूंकि इसके लिए आपने एलाऊ नहीं किया था, लेकिन वह रिकॉर्ड में आया है। ...(व्यवधान)... वह बिल्कुल रिकॉर्ड में आया है। ...(व्यवधान)...

रूल के हिसाब से जो नियम है, अगर इन्हें किसी मंत्री के आचरण पर चर्चा करनी है, तो रूल 238 के तहत चर्चा करवानी होगी। अगर ये मंत्री के आचरण पर चर्चा करवाना चाहते हैं, तो पहले ये नोटिस दें। नोटिस के बाद हम उस पर चर्चा करने के लिए तैयार हैं। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : हमने नोटिस दिया हुआ है। ...(व्यवधान)...

श्री मुख्तार अब्बास नक़वी: इनके मंत्रियों का क्या आचरण रहा है और इनके मंत्री किस तरह की भाषा का बोलते रहे हैं ...(व्यवधान)... वे किस रूल पर बात करते रहे हैं ...(व्यवधान)... इतिहास और भूगोल बताने की जरूरत है क्या?...(व्यवधान)...

SHRI SITARAM YECHURY: Sir, on the other issue of what the Minister ... (Interruptions)...

श्री सत्यव्रत चतुर्वेदी : उसभापति जी, ...(व्यवधान)... उपसभापति जी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. ...(Interruptions)... now, Km. Mayawati.

...(Interruptions)... Yes, Km. Mayawati, please. ...(Interruptions)... Is it on the same subject?

सुश्री मायावती (उत्तर प्रदेश): माननीय उपसभापित जी, सेंटर की सरकार में एक महिला मंत्री द्वारा विपक्ष को लेकर जिस तरीके के अभद्र भाषा का इस्तेमाल किया गया है, वह बहुत ही निन्दनीय है। इसके साथ-साथ, खास तौर पर उन्होंने यह कहा है कि पूरे देश के लोग राम के भक्त हैं, इसलिए उनको राम की औलाद मानकर चलना चाहिए। मैं समझती हूं कि हमारे देश का जो संविधान है, वह धर्मनिरपेक्षता के आधार पर बना हुआ है, इसलिए हमें सभी धर्मों की इज्जत करनी चाहिए। उन्होंने यह जो लैंग्विज इस्तेमाल की है, तो इसका मतलब यह है कि उन्होंने हमारे भारतीय संविधान के ऊपर, जो कि धर्मनिरपेक्षता के आधार पर बना हुआ है, उसके ऊपर बहुत बड़ा कुठाराघात किया है। ...(व्यवधान)... इतना ही नहीं, जब किसी भी पार्टी की सरकार सेंटर में बनती है और सरकार बनने के बाद जब मंत्री ओथ लेते हैं, शपथ लेते हैं, तो वे भारतीय संविधान की शपथ लेते हैं, लेकिन मंत्री पद पर बैठ कर भारतीय संविधान के खिलाफ जिस तरीके की भाषा का इस्तेमाल किया जा रहा है, मैं समझती हूं कि यह ठीक नहीं है। केन्द्र की सरकार को इस मामले को गम्भीरता से लेना चाहिए। केन्द्र की सरकार को उनसे इस्तीफा लेना चाहिए। इतना ही नहीं, यह मामला बहुत गम्भीर है। उन्होंने जिस तरीके से विभिन्न बिन्दुओं को लेकर, विभिन्न मुद्दों को लेकर जो अभद्र भाषा का इस्तेमाल किया है, ...(समय की घंटी)...

MR. DEPUTY CHAIRMAN: That is okay ... (Interruptions)...

सुश्री मायावती : उन्होंने और भी कई मुद्दों पर बोला है। इससे ऐसा लगता है कि उनको इतिहास की जानकारी नहीं है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : That is okay ...(Interruptions)... ठीक है, ठीक है। ...(व्यवधान)...

सुश्री मायावती: इसलिए, इस मामले की उच्चस्तरीय जांच भी होनी चाहिए, इनके ऊपर एफ.आई.आर. दर्ज होनी चाहिए और इनके खिलाफ कार्रवाई होनी चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Zero Hour. Dr. T.N. Seema ... (Interruptions)...

DR. T.N. SEEMA: Thank you, Sir. ... (Interruptions)... Sir, ... (Interruptions)...

श्री नरेश अग्रवाल : सर, इस पर हुआ क्या? ...(व्यवधान)... यह गम्भीर मुद्दा अगर सब ने उटाया तो ...(व्यवधान)...

श्री उपसभापति : मैं क्या करूं? ...(व्यवधान)... What can I do? ...(Interruptions)... What can I do? ...(Interruptions)...

श्री सतीश चन्द्र मिश्रा : सर, ...(व्यवधान)... आप लोगों को मत उठाइए। ...(व्यवधान)... र्डिस्टब करने से काम नहीं चलेगा। ...(व्यवधान)... इस पर जवाब दीजिए। ...(व्यवधान)...

श्री रामदास अठावले (महाराष्ट्र) : सर, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Mr. Minister ... (Interruptions)... Please listen to the Minister ... (Interruptions)...

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)... प्रधानमंत्री जी को यहां बुलाइए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please listen to the Minister ... (Interruptions)...

श्री मुख्तार अब्बास नक़वी: उपसभापति महोदय, ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी: वे यहां आकर स्पष्टीकरण दें और सदन में माफी मांगें। ...(व्यवधान)... प्रधानमंत्री को यहां बुलाइए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No; please. ... (Interruptions)... Please listen to the Minister ... (Interruptions)...

श्री मुख्तार अब्बास नक़वी: उपसभापति महोदय, सदन में जिस मुद्दे को लेकर चर्चा हो रही है। **...(व्यवधान**)...

MR. DEPUTY CHAIRMAN: Listen to the Minister. ... (Interruptions)... Why don't you listen to the Minister? ... (Interruptions)...

श्री मुख्तार अब्बास नक़वी: यहां जिस बयान को लेकर चर्चा हो रही है, निश्चित तौर से उस बयान पर चर्चा करने के लिए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Anyhow, please listen to the Minister. ...(Interruptions)... Let us hear what he has to say. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: सर, सदन में एक नियम है और उस व्यवस्था के तहत उस पर यहां चर्चा हो सकती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The courtesy demands that you should listen to the Minister. ... (Interruptions)...

श्री मुख्तार अब्बास नक़वी: सर, आदरणीय मायावती जी ने जो सवाल उठाया है तथा अन्य कई माननीय सदस्यों ने उठाया है, तो हम बिल्कुल इस बात से सहमत हैं कि शब्दों की शालीनता का सम्मान होना चाहिए। ...(व्यवधान)... और शब्दों की शालीनता का सम्मान केवल इधर से नहीं बल्कि उधर से भी होना चाहिए, क्योंकि शब्दों की शालीनता तार-तार करने का काम कांग्रेस पार्टी के मंत्रियों ने बहुत बार किया है। ...(व्यवधान)... उन्होंने कभी यह स्वीकार नहीं किया कि उन्होंने इस तरह की बात कही है। ...(व्यवधान)... एक चीज़ तो यह हुई। ...(व्यवधान)...

उपसभापति महोदय, दूसरी चीज़ यह है कि हम कभी भी ऐसी भाषा से सहमत नहीं हैं।

...(व्यवधान)... हम ऐसी भाषा को कभी भी जस्टिफाई नहीं करते, चाहे वह कहीं से भी कही जा रही हो। धन्यवाद। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, ...(व्यवधान)... क्या यह जवाब है? ...(व्यवधान)...

SHRI SITARAM YECHURY: Sir, this cannot be allowed. Once again, this is provoking. ...(Interruptions)... It is adding salt to injury. ...(Interruptions)... It is not a statement of clarification. ...(Interruptions)... This is not necessary. ...(Interruptions)...

श्री नरेश अग्रवाल : सर, ...(व्यवधान)...

SHRI SITARAM YECHURY: He is laughing away there! ...(Interruptions)... This is no answer. ...(Interruptions)... He is adding salt to the injury. ...(Interruptions)... This is an additional provocation. ...(Interruptions)...

श्री आनन्द शर्मा: उपसभापित महोदय, मेरा आपसे एक निवेदन है। ...(व्यवधान)... सर, पूरे विपक्ष की तरफ से हम सब का सामूहिक निवेदन है कि कृपा करके देश के प्रधानमंत्री को आग्रह करके, माननीय नरेन्द्र मोदी जी को सदन में लाएँ। ...(व्यवधान)... उनको सदन में बुलाइए। ...(व्यवधान)... वे सदन में कभी नहीं आए। ...(व्यवधान)... हमें चिन्ता है कि वे कहां हैं। ...(व्यवधान)...

श्री मुख्तार अब्बास नक़वी: वे आए हैं, पर आपने देखा नहीं ...(व्यवधान)... आनन्द शर्मा जी, आप देख नहीं पाए ...(व्यवधान)... आपकी नज़रों का फर्क है। ...(व्यवधान)... वे इस सदन में आए, पर आप देख नहीं पाए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned for ten minutes.

The House then adjourned at thirty minutes past eleven of the clock.

The House reassembled at thirty-nine minutes past eleven of the clock,

#### MR. DEPUTY CHAIRMAN in the Chair.

श्री सत्यव्रत चतुर्वेदी: उपसभापित जी, हमारी जानकारी के अनुसार जिस मंत्री ने यह बयान बाहर दिया था, उसने दूसरे हाउस में आकर क्षमा मांगी है। अगर उन्होंने उस हाउस में आकर क्षमा मांगी है तो उनको इस हाउस में आकर भी क्षमा मांगनी चाहिए। उनको न सिर्फ क्षमा मांगनी चाहिए, बल्कि प्रधानमंत्री जी, जिन्होंने अपनी कैबिनेट में उन्हें मंत्री बनाया है, उन्हें यहां आकर स्पष्टीकरण देना चाहिए। जब तक प्रधानमंत्री इस सदन में उपस्थित होकर स्वयं स्पष्टीकरण नहीं देंगे, इस सदन का सम्मान नहीं रखेंगे, तब तक हमारे ख्याल से इस हाउस को चलाना बड़ा मुश्किल होगा।

MR. DEPUTY CHAIRMAN: Hon. Minister.

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, the matter which is agitating the minds of the hon. Members ... (Interruptions)... This was raised in the other House also. So, the moment we came to know of it, we called the concerned Minister and discussed with her. The Minister has regretted having given such a statement. She said ... (Interruptions)...

SHRI NARESH AGRAWAL: No, no way ... (Interruptions)... no regrets ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No please, allow him to complete ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: They do not want to hear me. Do they want the House to be adjourned? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, please ... (*Interruptions*)... Allow him to complete; let him finish ... (*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Sir, the Minister has made a statement in the Lok Sabha expressing regrets for that statement.

MR. DEPUTY CHAIRMAN: Yes ...(Interruptions)...

SHRIM. VENKAIAH NAIDU: She said that she should not have made that statement. She is expressing regrets. So, the matter should be treated as over ...(Interruptions)... I do not know why ...(Interruptions)... unless somebody wants to make it political ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I think the Minister should do it here ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: I will call her in the evening ...(Interruptions)... When you call for the discussion on the Ministry, I can ask the Minister to come and make a statement here ...(Interruptions)...

SHRI KIRANMAY NANDA (Uttar Pradesh): The matter is not over. How is the matter over? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Yes, please ...(Interruptions)... I think, if the hon. Minister has made an apologetic statement and expressed regrets in that House ...(Interruptions)... Why not the hon. Minister come here and make the same apology here? ...(Interruptions)... I think the Minister is willing ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, you adjourn the House till she comes ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, please ...(*Interruptions*)... With regard to that subject, the Parliamentary Affairs Minister can inform us whether the Minister is ready to come here and make an apology. If the Parliamentary Affairs Minister gives us an assurance, then, we can proceed ...(*Interruptions*)... Yes, Sharad ji ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, on a point of order ...(Interruptions)...

श्री शरद यादव (बिहार): उपसभापित महोदय, वेंकैया जी ने जो बात कही, यह जो मामला उट रहा है, आप यहां संविधान की कसम लेते हैं, मंत्री बनते समय लेते हैं और यह एक घटना नहीं है, एक मंत्री तो यह बोले कि जो वोट नहीं दे रहे हैं वे पाकिस्तान जाएं। यानी, 70 फीसदी जनता ने आपको वोट नहीं दिया है अपोजिशन को वोट दिया है। ...(व्यवधान)... सुनिए न, बोलने दीजिए प्लीज़। आज चर्च जला, ऐसा 68 वर्ष में तो क्या 100 वर्षों के अंदर भी दिल्ली के अंदर चर्च में कभी आग नहीं लगी, कभी नहीं लगी होगी। यानी, आप यह कह रहे हैं कि उन्होंने केवल खेद प्रकट किया है, उन्होंने माफी भी नहीं मांगी। मुझे पता चला है कि केवल खेद व्यक्त किया है। यह क्या चीज है? यानी यह तो संविधान में प्रधानमंत्री का हक है, ये इस तरह का बयान दें जिनको यह भी नहीं मालूम कि हम क्या बोल रहे हैं कि "राम की औलाद\* की औलाद।" ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please ... (Interruptions)...

श्री शरद यादव : नहीं-नहीं सुनिए न। ...(व्यवधान)... बात सुनते नहीं हैं। ...(व्यवधान)... उपसभापति महोदय, यह अच्छी बात नहीं है, हमारी बात पूरी होनी चाहिए। ...(व्यवधान)...

SHRI M. VENKAIAH NAIDU: Unless Members want to make it a political issue ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, now the hon. Minister will speak ... (Interruptions)...

श्री एम. वेंकेया नायडु: शरद जी, बहुत विष्ठ हैं, अनुभवी हैं। लोकतंत्र कैसे चलता है उनको भी मालूम है। अभी तक देश में उन्होंने राज किया, बहुमत से राज किया। हम लोगों को भी बहुमत मिला और राज कर रहे हैं। वहां मंत्री जी ने खेद व्यक्त किया है, खेद के मायने माफी मांगना है। 'माफी' का शब्द प्रयोग करने के लिए वे अभी आ रही हैं। ...(व्यवधान)...

श्री उपसभापति : इस हाउस में करना है।

श्री एम. वंकैया नायडु: इस हाउस में, राज्य सभा में थोड़ी देर में वे आकर माफी मांगेंगी।

श्री उपसभापति : ठीक है।

<sup>\*</sup> Expunged as ordered by the Chair.

श्री एम. वेंकेया नायडु: मैं बतला रहा हूं न। क्या आपको इश्यू चाहिए? बाकी जो महत्वपूर्ण मामले देश के सामने हैं, उनके बारे में चर्चा चाहिए या राजनीति करना चाहते हैं?

SHRI DIGVIJAYA SINGH: Sir, one minute. On a point of order ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, what is your point of order? ...(Interruptions)... Shri Digvijaya Singh, what is your point of order? ...(Interruptions)...

श्री दिग्विजय सिंह: माननीय मंत्री जी का यह बयान सैक्शन-153A में भी काग्निज़बल ऑफेंस है, जिसमें कि उन्होंने धार्मिक भावनाओं को भड़काने का प्रयास किया है। यह केवल वही बात नहीं है, यह ओथ का उल्लंघन भी है और साथ-साथ काग्निज़बल ऑफेंस भी है। इसलिए रिग्रेट से माफी से कुछ नहीं होगा, उन्हें इस्तीफा देना चाहिए।

SHRI M. VENKAIAH NAIDU: This is what he wants me to do. ...(Interruptions)...
But I am not going to oblige him. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, I take offence to what has been said by the hon. Minister. As a Member of the Rajya Sabha, he has to listen to what I am saying. He has to answer all the issues that I have raised. ... (Interruptions)...

SHRI SITARAM YECHURY: Sir, I am on a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: What is your point of order? ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, I know about my duties and responsibilities. ...(Interruptions)... Because the Chair has asked me, I have responded. I am not at his mercy. ...(Interruptions)... People have rejected them and they will reject them once again. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, it is highly objectionable. ...(Interruptions)...

The conduct of the Minister is highly objectionable. I have great respect for the hon.

Minister. What I have said is, under the law of the land, it is a violation of Section 153A.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have made your point. Now listen to me. I have heard all the points. But it is a fact that the hon. Minister of Parliamentary Affairs has given an assurance in this House that the concerned Minister would come to the House and apologise. ...(Interruptions)... What more do you want? ...(Interruptions)... What more do you want? ...(Interruptions)...

श्री नरेश अग्रवाल: श्रीमन्, नियम 154 के तहत हम लोग निंदा का प्रस्ताव लाते हैं। ...(व्यवधान)... नियम 154 के तहत हम पूरे अपोजीशन की तरफ से निंदा का प्रस्ताव लाते हैं। श्रीमन्, उस पर बहस करा ली जाए और प्रस्ताव पास कराया जाए। अगर प्रस्ताव पास नहीं होता, तो दूसरी बात और अगर प्रस्ताव पास होता है, तो ...(व्यवधान)... सदन की राय ले ली जाए। ...(व्यवधान)... हम सब प्रस्ताव लाते हैं। ...(व्यवधान)... हम प्रस्ताव देते हैं कि यह सदन ...(व्यवधान)...

SHRI M. VENKAIAH NAIDU: Sir, the Minister has come. ... (Interruptions)...

श्री नरेश अग्रवाल: माननीय उपसभापति जी, हम लोगों का प्रस्ताव है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have got your point. If the Minister wants to apologise, can I prevent her from doing so? ...(Interruptions)... How can I prevent her? ...(Interruptions)... That is a different thing. ...(Interruptions)... Mr. Yechury, ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: The Minister has come. ...(Interruptions)...

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : माननीय उपसभापति महोदय, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will allow you. Just wait. ...(Interruptions)... The point is, an allegation has been made against a Minister. ...(Interruptions)... Please ...(Interruptions)... As far as I am concerned, it is that. ...(Interruptions)... If the same Minister wants to make a statement, I have to allow her. I have to allow the Minister to make a statement. ...(Interruptions)... That has to be allowed. ...(Interruptions)...

साध्वी निरंजन ज्योति : माननीय उपसभापित महोदय, हाउस के बाहर मेरे मुंह से जो शब्द निकला है, अगर उससे किसी के दिल को चोट पहुंची है, ...(व्यवधान)...

SHRI SUKHENDU SEKHAR ROY: Sir, I am on a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: How many points of order have I to listen? ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, I am on a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, what is your point of order?

SHRI SUKHENDU SEKHAR ROY: Sir, after committing a criminal offence by a Minister by violating the oath of office, whether mere tendering an apology will serve the purpose or not. I want a ruling on this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... That is not for me to decide. I am only saying that the Minister has a right to make a statement and I am allowing her. That is all. ...(Interruptions)... Whether it will serve the purpose or not, it is not my job. ...(Interruptions)... I will call you. ...(Interruptions)... What is your point? ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, I want a ruling. ... (Interruptions)...

SHRI SITARAM YECHURY: Sir, the Minister has a right to make a statement and we have to allow her. What I am saying is ...(Interruptions)... A mere apology by the concerned Minister will not ...(Interruptions)...

साध्वी निरंजन ज्योति : माननीय उपसभापित महोदय, हाउस के बाहर जो मेरा वक्तव्य दिया गया है, ...(व्यवधान)... उससे किसी के दिल को चोट पहुंची है, तो मैं उस पर खेद प्रकट करती हूं और अपने शब्द वापस लेती हूं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Minister ... (Interruptions)...

एक माननीय सदस्य: सर, इन्होंने क्या बोला? अगर आपको ...(व्यवधान)...

श्री उपसभापति : अपालजी हो गया। ...(व्यवधान)...

साध्वी निरंजन ज्योति : हाउस को लग रहा है, ...(व्यवधान)... तो मैं माफी मांगने के लिए भी तैयार हं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What can I do? She has apologized. ... (*Interruptions*)... The hon. Minister has tendered an apology. What more do you want? ... (*Interruptions*)... That is okay. ... (*Interruptions*)... I will have to adjourn the House. Yes, Madam Najmaji ... (*Interruptions*)...

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): Sir, a lady Minister has made an apology to the House. ... (*Interruptions*)... What is the demand? ... (*Interruptions*)... Everybody should follow the rules. They should also follow your ruling, Sir. ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: The House is adjourned up to 12.00 hrs.

The House then adjourned at fifty minutes past eleven of the clock.

The House re-assembled at twelve of the clock,

MR. CHAIRMAN in the Chair.

MR. CHAIRMAN: Question No.121. ... (Interruptions)...

SHRI ANAND SHARMA: Sir, what has happened today is that though the Minister concerned has expressed regret, yet the most important thing is that it is a cognizable offence and a non-compoundable offence. So, we cannot accept this situation. ...(Interruptions)... हम एक चीज़ और कह रहे हैं कि नेता सदन भी यहां पर हैं। ...(व्यवधान)... जब से संसद का सत्र शुरू हुआ है, हम देश के माननीय प्रधानमंत्री को सिर्फ टेलीविज़न या अखबारों में ही देख रहे हैं। ...(व्यवधान)... सदन में उन्हें नहीं देख रहे हैं। यह भी एक बहुत गंभीर बात है और ...(व्यवधान)... यह अच्छी बात नहीं है। ...(व्यवधान)... वे मंत्रिमंडल के सदस्यों का परिचय स्वयं नहीं देते हैं। ...(व्यवधान)... और यह जो विषय है, इसमें अगर मंत्री क्षमा भी मांगें, तब भी स्वीकार्य नहीं है। जैसा मैंने कहा है, यह कानून के तहत cognizable अपराध है। नेता सदन कानून जानते हैं और यह non-compoundable भी है, इसलिए हम इसको नहीं मानते हैं। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : सर, इस सदन को ...(व्यवधान)...

श्री सीताराम येचुरी: सर, सिम्पल सी बात है कि माननीय मंत्री महोदया आईं और यहां पर अपने शब्द को वापस लेने की बात कहकर चली गईं। अब अपने शब्द को वापस लेने का मतलब है कि धारा 153(ए) में उन्होंने अपने cognizable offence को accept किया है। ...(व्यवधान)... अगर उन्होंने accept किया है, तो यह हाउस उनको पार्डन करने वाला कोई नहीं होता। पार्डन करने वाली तो देश की कानून-व्यवस्था है। अब क्योंकि उन्होंने हाउस के अंदर accept किया है, तो एक एफ.आई.आर. फाइल करें ...(व्यवधान)... एक एफ.आई.आर. फाइल करें और उनका इस्तीफा हो। जब तक ऐसा नहीं होगा, तब तक यह मामला सुलझ नहीं सकता। तो हमारा यह कहना है कि एफ.आई.आर. फाइल हो और उनको कैबिनेट से रिज़ाइन करवाओ। वे रिज़ाइन करें या प्रधानमंत्री जी उनको हटाएं, जो भी करना चाहते हैं, वह करें ...(व्यवधान)... लेकिन जब तक वे मंत्री पद पर रहेंगी, यह सदन नहीं चल सकता। ...(व्यवधान)...

श्री सभापति : एक मिनट....एक मिनट ...(व्यवधान)... राम गोपाल जी, बोलिए। ...(व्यवधान)...

प्रो. राम गोपाल यादव: सर, जिस संविधान की शपथ ली हो, उसी संविधान को अगर कोई मंत्री तोड़ता है, तो क्या वह मंत्री पद पर बना रह सकता है? ...(व्यवधान)... इसलिए इनकी बर्खास्तगी जरूरी है और जो क्रिमिनल केस उनके खिलाफ होना चाहिए, वह हो। जब तक ऐसा नहीं होता है, तब तक मुझे नहीं लगता है कि यह हाउस चलेगा। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, please resume your places. ...(Interruptions)... Question No.121. ...(Interruptions)...

श्री अली अनवर अंसारी: सर. शरद जी बोलना चाहते हैं।

श्री सभापति : नहीं, नहीं, आपके नेता बोल चुके हैं। ...(व्यवधान)... शरद जी, आप पहले भी बोल चुके हैं। आप पहले बोल चुके हैं, बैठ जाइए। ...(व्यवधान)...

SHRI P. RAJEEVE (Kerala): Taking inspiration from this type of statement, a church has been burnt in Delhi. ...(Interruptions)...

SHRI D. RAJA (Tamil Nadu): Sir, you should allow others also to speak. ...(Interruptions)...

श्री सभापति : आप यह क्या कर रहे हैं? ...(व्यवधान)...

SHRI DEREK O'BRIEN: A church was burnt to the ground. ...(Interruptions)...
On the one side, they are instigating it and on the other side, they are expressing their regrets. What is the situation? ...(Interruptions)...

श्री आनन्द शर्मा: सर, इस देश में संविधान और कानून का राज है। संविधान का सम्मान होना चाहिए। ...(व्यवधान)... जिस मंत्री ने ...(व्यवधान)... देश के कानून का उल्लंघन किया हो, वह मंत्री सरकार में बना रहे ...(व्यवधान)...

MR. CHAIRMAN: If everybody is speaking at the same time, I cannot hear anybody.

श्री आनन्द शर्मा: यह हमें मंजूर नहीं है। यह सदन इस बात को स्वीकार नहीं करता है कि ...(व्यवधान)... कोई मंत्री कानून तोड़े और उसके खिलाफ कोई कार्रवाई न हो। मंत्री कानून से ऊपर नहीं है। ...(व्यवधान)...

श्री सभापति : बैठ जाइए....बैठ जाइए। ...(व्यवधान)... शरद जी बताइए, क्या कह रहे हैं आप? ...(व्यवधान)... शरद जी, आप क्या कह रहे हैं, वह बताइए। ...(व्यवधान)...

श्री आनन्द शर्मा: यह बताइए कि क्या कोई देश के कानून से ऊपर है?

श्री सभापति : शरद जी, आप क्या कह रहे हैं, बताइए।

श्री शरद यादव: सभापित जी, यह एक दिन का मामला नहीं है। इस देश में जो हमारा संविधान है, उसके खिलाफ रोज कहीं न कहीं कोई बोलता है, मंत्री भी बोलते हैं। यह जो agitation है, जो सब लोगों के मन में रंज, अफसोस और प्रतिक्रिया है, उसके पीछे एक बात है कि आज यह बात हुई, कल फिर कोई दूसरी बात होगी। सीताराम येचुरी जी ने बिल्कुल ठीक कहा कि यह communal offence है। उन्होंने हाउस के अंदर confess कर लिया। एक प्रकार से पूरे देश के अंदर और सदन के भीतर गवाही हो गयी, इसलिए जैसा लोगों का कहना है कि पहले इस मामले में एफ.आई.आर. दर्ज होनी चाहिए, क्रिमिनल केस दर्ज होना चाहिए, वरना यह बंद नहीं होगा और लगातार इस तरह के बयान होंगे। सर, पूरे देश में विभिन्न धर्मों, जातियों और कई तरह के लोग रहते हैं। हिन्दुस्तान में ऐसा पहले कभी नहीं हुआ, आज चर्च के अंदर हुआ। इसलिए आप इसका समाधान निकालिए। आप custodian हैं, आपको इसमें एफ.आई.आर. कराकर मिनिस्टर को दंड देना चाहिए और बर्खास्त करना चाहिए, इसके सिवाय कोई और रास्ता नहीं होगा। ...(व्यवधान)...

MR. CHAIRMAN: Okay, all right, all right. Now, everybody had a say. ... (Interruptions)... Yes, Mr. Raja.

SHRI D. RAJA: Sir, this is not an isolated incident. Constitution of India is a Republican Constitution. It is not a theocratic Constitution. It is not particularly Hindu theocratic Constitution. Not only Ministers, even several leaders are making very inflammatory statements questioning the validity of the Constitution, questioning the citizenship of Indians who follow different faiths; and it is a serious matter. By expressing regret the Minister has admitted the offence. Now how to proceed, that is why our colleagues have proposed certain things. I agree with them. Now it is for the Chair how to move again. The Chair should understand. You should protect us. You should protect the Constitution. Sir, you are the custodian of the Constitution. You are the Chairman of the House. You are the Vice-President of the Republic of India. You should protect the Constitution and its fundamental value.

MR. CHAIRMAN: Thank you. Would the hon. Leader of the House wish to comment?

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; AND THE MINISTER OF INFORMATION AND BROADCASTING; AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, the Minister has made a statement yesterday which clearly was not acceptable. It was an improper statement. The Minister has come to both the Houses of Parliament and expressed a regret and even apologised to the House. ... (Interruptions)... As far as the proceedings of the House are concerned, that is really what the House is concerned with. Whether an offence is made out or not made out is for the authorities outside this House to consider. If it is made out, the law will take its own course. Therefore, that is where this House's jurisdiction comes to an end when the Minister comes and makes a statement. This House is not an investigative agency, or, an agency which is going to pronounce whether an offence has been committed or not. Therefore, as far as the proceedings of the House are concerned, I would urge the hon. Members of the Opposition, the Minister having expressed a regret and specifically apologised and withdrawn her statement, the proceedings of the House should be allowed to continue. ... (Interruptions)...

MR. CHAIRMAN: Please, please.

श्री सत्यव्रत चतुर्वेदी : सभापति जी, मुझे एक मिनट अपनी बात कहने का मौका दिया जाए।

श्री सभापति : कहिए, क्या कहना चाहते हैं।

श्री सत्यव्रत चतुर्वेदी: सर, मैं यह निवेदन करना चाहता हूं कि सदन के ...(व्यवधान)...

श्री सीताराम येचुरी: सत्यव्रत जी, एक मिनट। Sir, the point is, the Minister has come here she has neither apologised nor regretted. She has taken back her words. See, apologise and regret doesn't happen. ...(Interruptions)...

SHRI ARUN JAITLEY: Mr. Yechury, the Minister could not be misquoted. Mr. Yechury, you and your colleagues were making noise. Therefore, you didn't hear us. She has used the words "regret and apologise".

SHRI SITARAM YECHURY: That is where my point begins. Since she has apologised here, she has admitted to a crime. The point is ...(Interruptions)...

SHRI ARUN JAITLEY: You can apologize even if it is not a criminal offence. ...(Interruptions)...

SHRI SITARAM YECHURY: No, no. ... (Interruptions)...

SHRI ARUN JAITLEY: When you apologize, it does not mean that there is a criminal offence. What is this news you are trying to create? ...(Interruptions)...

SHRI SITARAM YECHURY: I agree that for criminal offence there are other authorities who will take the course. So you file an FIR there and till then she cannot be a member of this Cabinet, Sir. That is the point. She cannot remain ... (Interruptions)...

SHRI ARUN JAITLEY: You can't use this House as a proceeding, to hold up the proceeding to say that a criminal investigation or an offence should take a particular way. As far as the House is concerned, she has apologized; she has withdrawn her statement. What is to happen outside is not within the domain of this House. This House does not discuss *sub judice* issues. This House does not discuss whether a crime has been committed or not. ... (*Interruptions*)...

SHRI SITARAM YECHURY: Sir, this House runs on the basis of what the Executive does, as long as this particular Member is a member of that Executive which is accountable to this House. It cannot run as long as she remains a member of that Executive.

SHRI ARUN JAITLEY: That is a *sub judice* matter. Law can compel the ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, ... (Interruptions)...

MR. CHAIRMAN: Enough of this discussion. Yes, Mr. Sharma.

श्रीमती विप्लव टाकुर: सभापति महोदय ...(व्यवधान)...

श्री सभापति : आप बैठ जाइए। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)...

श्री आनन्द शर्मा: सभापित महोदय, नेता सदन ने जो कहा है, ...(व्यवधान)... नेता सदन को यह बात अच्छी तरह से मालूम है कि जब वे सदन के इस तरफ थे तब ऐसे विषयों पर कानूनी कार्यवाही करने की बात, मुकदमा दर्ज करने की बात, जो मामले अदालत में लम्बित थे, उन मामलों को तब भी आपने उठाया था। आज इस सदन में यह बात उठी है कि जो मंत्री संविधान की शपथ लेते हैं, यदि वे संविधान का उल्लंघन करते हैं, कानून को तोड़ते हैं, तो उन्हें भारत के गणराज्य का मंत्री रहने का कोई अधिकार नहीं है। हम इस बात को स्पष्ट करना चाहते हैं कि कोई नया कानून इसके लिए नहीं होगा। ...(व्यवधान)...

MR. CHAIRMAN: All right. All right.

श्री आनन्द शर्मा : ये दोहरे मापदण्ड हैं। These are double standards and hypocrisy of the BJP.

SHRI ARUN JAITLEY: There is a limit to when ...(*Interruptions*)... can be given. She used a word which was improper, unacceptable. She apologized. Now to say the Constitution has been smashed by the use of an improper word is a limit to what the hon. Member is saying. ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members ...(Interruptions)... One minute please. ...(Interruptions)... Please ...(Interruptions)... I think enough has been said in this discussion. Let us get on now with the Question Hour. Question No. 121.

 $SOME\ HON.\ MEMBERS:\ No\ ... (Interruptions)...$ 

श्री सत्यव्रत चतुर्वेदी : सभापति महोदय ...(व्यवधान)... सभापति महोदय ...(व्यवधान)...

### ORAL ANSWER TO QUESTION

## Grounding of pilots by DGCA

- \*121. SHRI AHMED PATEL: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the Directorate General of Civil Aviation (DGCA) has recently grounded a large number of pilots of domestic airlines in the country;
  - (b) if so, the details thereof, airline-wise; and
  - (c) the reasons for grounding these pilots?